

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4759
TO BE ANSWERED ON 23.03.2018

Change in Forest Rules

4759. SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Forest Rights groups has demanded change in forest rules;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of demands put forth before his Ministry by the Forest Rights groups during the last four years;
- (d) the details of demands accepted and not accepted along with the reasons for non-acceptance; and
- (e) the details of Compensatory Afforestation Fund used during the above period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) to (d) No such demand from forest rights group is received in the Ministry of Environment, Forest and Climate Change. However, based on inputs received from various Civil Society Organisations, the Ministry of Tribal Affairs has provided comments on the Draft Compensatory Afforestation Fund Rules, 2018.
- (e) A total of Rs. 79,681,145,800.00 has been released to the States/UTs from Compensatory Afforestation Fund from 2014-15 to 28.02.2018 for compensatory afforestation and allied activities against annual plan of operation submitted by the State/ UT Governments.
